

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ),
AT CHENNAI

O. A. No 79 of 2020

A. Revanth Reddy

....Applicant

-Vs-

State of Telangana
and others

....Respondents

REPLY FILED BY THE DISTRICT COLLECTOR, RANGAREDDY DISTRICT

I, D. Amoy Kumar S/o D. Ashok aged about 39 years working as District Collector, Ranga Reddy District do hereby solemnly affirm and sincerely state as follows:

1. I submit that, I am filing this affidavit as the Hon'ble NGT has impleaded this Respondent and as such I am acquainted with the facts and circumstance in the official capacity.
2. It is to submit that Sri Badvelu Pradeep Reddy S/o Badvelu Sreenivasulu Reddy & another have filed writ petitions bearing No 7879 of 2020 and 7961 of 2020 before the Hon'ble High Court for the State of Telangana with a prayer to stay all further proceedings in OA No 79 of 2020 before the National Green Tribunal, Southern Bench, Chennai pursuant to the orders dt.05.06.2020 pending disposal of the writ petitions.
3. The Hon'ble High Court for the State of Telangana vide order dt.10.06.2020 has opined that, *the exercise of jurisdiction by the Tribunal in entertaining the application and passing the impugned order is prima facie erroneous and in violation of Sections 14 (3) & 19 (4)(i) of the Act, 2010. In the circumstances, there shall be interim stay of the impugned order.*
4. The copy of orders of the Hon'ble High Court are submitted herewith for kind perusal.

Therefore, I pray that this Hon'ble Tribunal may be pleased to dismiss the case and pass such further or other orders as deemed fit.

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DEPONENT
COLLECTOR
Ranga Reddy Dist.

VERIFICATION

I, D. Amoy Kumar S/o D. Ashok aged about 39 years working as District Collector, Ranga Reddy District, do hereby declare that the contents are true and correct to the best of my knowledge and the information available on records.

Hence, verified on this the 19th day of February, 2021.


DEPONENT
COLLECTOR
Ranga Reddy Dist.